

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 06 of 2021 (SZ)

In the matter of:

Tribunal on its own motion-SUO MOTU Based on The News Item in the Hindu Newspaper Edition Dated:21.12.2020, "Vilinjambakkam Lake shrunk due to Encroachment.

Versus

- 1. Public Works Department,
Govt. Secretariat, Fort St. George.
Chennai, and others**

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE: 07.03.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 06 of 2021 (SZ)**

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU
Based on The News Item In the Hindu
Newspaper Edition Dated:21.12.2020,
"Vilinjambakkam Lake shrunk due to
Encroachment.

...Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
3. The Additional Chief Secretary to Govt. of Tamil Nadu,
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St.George.
Chennai, Tamil Nadu - 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600032.
5. The District Collector,
Thiruvallur District,
First Floor, Collectorate,
Thiruvallur 602001.
6. The Corporation Commissioner,
Avadi Municipal Corporation Office,
391, New Military Rd. ThirumalaiRajapuram,
NHB Mig V Block, Avadi, Tamil Nadu - 600071. ...Respondents.

STATUS REPORT FILED BY THE DISTRICT COLLECTOR
TIRUVALLUR

I, M.Prathap, I.A.S, S/o. Thiru.Murugavanam, aged about 30 years, residing at District Collector's Camp Office at Master Plan Complex in Tiruvallur Town, Taluk and District and presently holding the post of the District Collector, Tiruvallur do hereby solemnly affirm and sincerely state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with this office.

2. The Hon'ble National Green Tribunal in its orders dated 06.08.2024 had directed as follows.

"1. The District Collector – Tiruvallur, earlier in his report, had stated that a list of 350 encroachers was enumerated and Form-I and Form-II particulars under provisions of the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007 have been communicated to the Water Resources Department (WRD). Thereafter, Form - III notices were issued by the WRD officials to all the 350 encroachers on 12.01.2024.

2. Let the report be filed as to what happened after the Form – III notices were issued, whether the encroachers have been removed from the water body and the action taken so far."

3. At the request of the learned counsel appearing for the State of Tamil Nadu, post the matter on 14.08.2024."

3. It is submitted that the National Green Tribunal in its orders dated 14.08.2024 had further observed and ordered as follows:-

"1. For removing encroachers from the Vilinjiyamabakkam Lake and restoring the water body to its pristine condition, it may take some time.

The Challenges made by the encroachers against the eviction notices before the Hon'ble High Court of Madras were also dismissed.

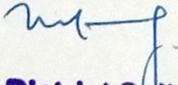
2. The learned counsel appearing for the State of Tamil Nadu would seek at least three months time to complete the process and report before this Tribunal.

3. As the matter has been pending since 2021, a longer time cannot be granted. Hence, let the matter be listed on 01.10.2024.

4. It is submitted that Tiruvallur District Administration is taking consistent serious efforts to evict all types of encroachments from Vilinjiyambakkam lake including other lakes in the light of legal procedures framed for eviction of encroachments under the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007 and all the commercial structures/encroachments measuring to a total extent of 0.17.0 Ares have been evicted in compliance to the orders of the Hon'ble Tribunal in O.A.No.06/2021.

5. It is submitted that in order to evict the remaining encroachments such as houses, the eviction works has been started and some houses have been evicted and the works of removal of remaining residential encroachments is under process and the same will be carrying out shortly.

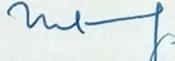
Therefore, I pray that the Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept my Status report and may be pleased to grant further time to complete the eviction work and pass orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case and thus render justice.


**District Collector,
Tiruvallur.** (1/2)
5th Respondent
District Collector
Tiruvallur

VERIFICATION

I, M.Prathap, I.A.S, S/o. Thiru.Murugavanam, aged about 30 years, working as District Collector, Tiruvallur, do verify that the submissions in Paragraphs 1 to 5 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this 06 day of March, 2025.

DATE : 06.03.2025


**District Collector, (2/2)
Tiruvallur.**

District Collector,
Tiruvallur

Eviction Process



Eviction Process

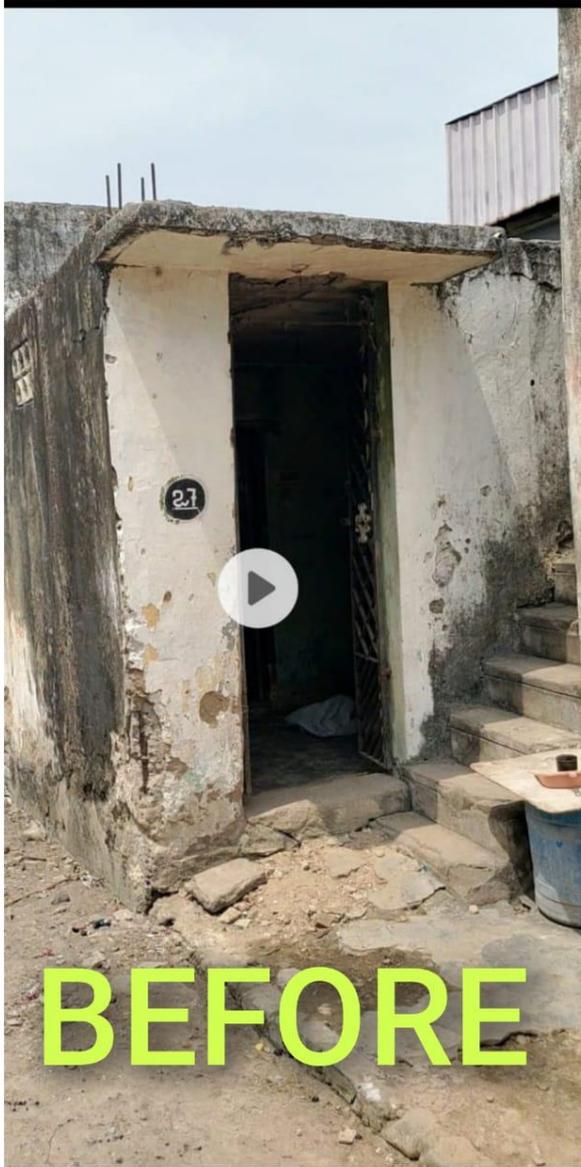


BEFORE



AFTER

Eviction Process



Eviction Process

